

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:871

ANSWERED ON:13.07.2004

INVESTIGATION OF COMMERCIAL AND RESIDENTIAL STRUCTURES

Singh Shri Prabhunath

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

referring to the reply given to Unstarred Question No.16 dated February 26, 2002 and state:

- (a) whether the investigation has since been completed by the CBI;
- (b) if so, the details thereof and the action taken thereon; and
- (c) if not, the reasons therefor?

**Answer**

MINISTER OF PARLIAMENTARY AFFAIRS AND URBAN DEVELOPMENT ( SHRI GHULAM NABI AZAD )

(a)to(c): Cases of 89 properties where illegal constructions/violation of Building Bye-laws was alleged, had been referred to CBI for investigation. Out of this, CBI had registered 15 cases and have completed investigation in respect of 10. 5 of these cases are already in the Trial Court. The remaining 5 cases have been disposed off by CBI with the advice to local bodies to initiate regular disciplinary actions. CBI had returned the remaining cases for taking up the matter with the local bodies directly.